## GOVERNMENT OF INDIA EXTERNAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1019
ANSWERED ON:25.11.2009
PROSECUTION OF MUMBAI ATTACK PERPETRATORS
Basavaraj Shri Gangasandra Siddappa;Sule Supriya

## Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Pakistan has claimed that adequate evidence has not been provided by India to prosecute perpetrators of Mumbai attack;
- (b) if so, the details and the reaction of the Government of India thereto;
- (c) whether Pakistan has admitted that Mumbai attacks were planned and executed by its nationals and from its soil;
- (d) if so, the details thereof including the present status of the case against the culprits of Mumbai attack;
- (e) whether India has conveyed to Pakistan that no meaningful dialogues could be held until it fulfil its commitment of completely dismantling the terrorist infrastructure from its soil;
- (f) if so, the details thereof and the reaction of Pakistan thereto;
- (g) Whether all proofs and information sought by Pakistan in this regard have been provided to them;
- (h) If so, the details thereof; and
- (i) the effective steps taken by Pakistan to create atmosphere for meaningful talks and the reaction of Government of India thereto?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL FFAIRS (DR.SHASHI THAROOR)

(a) to (i) Pakistan acknowledged and admitted on February 12, 2009 that the terrorist attack on Mumbai on November 26, 2008 was planned and launched from Pakistan. In its dossier of July 11,2009, Pakistan also acknowledged that substantial incriminating evidence had been unearthed which directly connects the five accused LeT operatives under Pakistani custody (two more suspects were arrested later). Further information was given to Pakistan on August 1, 2009. Another compilation of evidence was handed over to Pakistan on August 21, 2009 on the role of Hafiz Saeed in the terrorist attack on Mumbai. Pakistan provided an update on September 19, 2009 and sought further clarifications. Another dossier was handed over to Pakistan on November 17, 2009. A total of seven dossiers have been handed over to Pakistan. A charge sheet was filed by the Government of Pakistan against suspects in the terrorist attack on Mumbai, who are being tried in the Anti Terrorism Court (ATC) in Pakistan.

In the meetings of the Prime Minister with the President and Prime Minister of Pakistan at Yekaterinburg in June and at Sharm-el-Sheikh in July respectively, and in the meeting between the External Affairs Minister (EAM) and the Pakistan Foreign Minister (FM) Shah Mahmood Qureshi on the margins of UNGA in New York on September 27, 2009, we conveyed that for a sustained and meaningful dialogue process to succeed, it is essential to ensure an environment free of violence, terrorism and the threat to use violence. EAM and Pakistan FM agreed that future direction in our bilateral relations has to be one of deeper, sustained and meaningful relations. We expect Pakistan to act with purpose against the perpetrators of the Mumbai attack as also to unearth the wider conspiracy which motivated, planned and launched the attack. Pakistan has assured us that it will do everything in its power to bring the perpetrators of the Mumbai attack to justice. Any meaningful dialogue with Pakistan can only be based on fulfilment of its commitment, in letter and spirit, not to allow its territory to be used in any manner for terrorist activities against India.